

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 4387
TO BE ANSWERED ON 20.03.2020

Environmental Clearance for Industries

4387. SHRI SHANMUGA SUNDARAM K.:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal has ordered a ban on environmental clearances for industries based out of Noida, NCR;
- (b) if so, the details thereof;
- (c) whether the Pollution Control Board of Uttar Pradesh has conducted any survey or on the spot inspection to ascertain the pollution levels in such industries;
- (d) the total number of industrial units in Noida which do not comply with the environmental standards set by Central Pollution Control Board (CPCB); and
- (e) the penal action taken by the Government against such industries in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) & (b) Hon'ble National Green Tribunal (NGT) *vide* order dated 14.11.2020 in the matter of O.A.No.1038/2018 has directed certain restrictions for establishment and expansion of Red and Orange Category of industries in Severely Polluted Areas (SPAs) including Noida Territorial jurisdiction of Noida Phase-1, Noida Phase-2, Noida Phase-3, Surajpur Industrial Area, Greater Noida Industrial Area and Chhpapraula Village.

(c) to (e) UPPCB take survey and monitoring of industrial units to ascertain compliance to stipulated norms and action are taken as per provision of relevant Acts/ court order for non-complying industries. According to UPPCB, 44 non-compliant industries have been identified in the designated Severely Polluted Area of Noida since 01-01-2018. Closure orders have been issued against 23 non-compliant industries and prosecution filed against 21 industries.
